

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/S JHANDELWALAS FOODS LIMITED**

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	M/s Jhandelwalas Foods Limited
2.	Date of Incorporation of Corporate Debtor	14/08/2006
3.	Authority under which Corporate Debtor is Incorporated / Registered	ROC Jaipur
4.	Corporate Identity No. / Limited Liability Identification No. Of Corporate Debtor	L15209RJ2006PLC022941
5.	Address of the registered office and principal office (if any) of Corporate Debtor	B-70, First Floor, Upasana House, Janta Store, Bapu Nagar, Jaipur, Rajasthan-302015
6.	Insolvency commencement date in respect of Corporate Debtor	04/07/2025 (Order Received on 09/07/2025)
7.	Estimated date of closure of insolvency resolution process	31/12/2025
8.	Name and registration number of the insolvency professional acting as Interim Resolution Professional	Mr. Mahesh Chandra Sharma IBBI/IPA-003/N-00433/2023-2024/14287
9.	Address and e-mail of the interim resolution professional, as registered with the Board	504, Trimurty Arabella, Pani Pech, Near Desert Inn Resort, Jaipur, Rajasthan,302016  Email ID: <a href="mailto:mcsharma2002@yahoo.co.in">mcsharma2002@yahoo.co.in</a>
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	AAA House 64, Okhla Estate Phase III (Near Modi Mill), New Delhi- 110020  E-mail ID: <a href="mailto:jhandelwalasfoodsltd@gmail.com">jhandelwalasfoodsltd@gmail.com</a>
11.	Last date for submission of claims	23/07/2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	<a href="#">Insolvency and Bankruptcy Board of India</a> Not Applicable

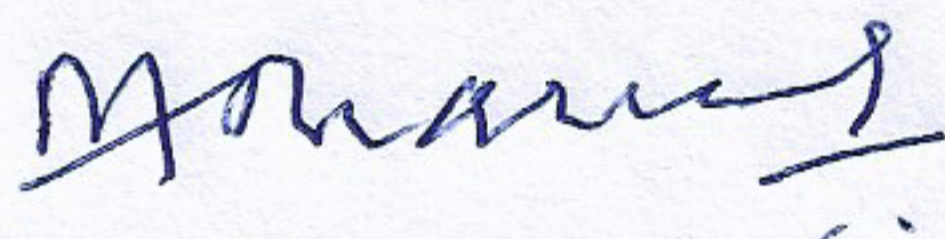
*M. Sharma*

Notice is hereby given that the National Company Law Tribunal, Jaipur has ordered the commencement of a Corporate Insolvency Resolution Process of the M/s Jhandelwalas Foods Limited on 04/07/2025 (order received on 09.07.2025).

The creditors of M/s Jhandelwalas Foods Limited, are hereby called upon to submit their claims with proof on or before 23/07/2025 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



**Mr. Mahesh Chandra Sharma**

**Interim Resolution Professional**

**In the matter of M/s Jhandelwalas Foods Limited [CP No. (IB)-26/9/JPR/2023]**

**Registration No.: IBBI/IPA-003/N-00433/2023-2024/14287**

**AFA valid upto: 31/12/2025**

**Date: 10/07/2025**

**Place: New Delhi**